

## FORM G

### INVITATION FOR EXPRESSION OF INTEREST FOR WAXSEN LIFESCIENCE PRIVATE LIMITED OPERATING IN PHARMACEUTICALS

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	Waxsen Lifescience Private Limited (CIN: U24297MH2009PTC197046)
2.	Address of the registered office	411, Atlanta Estate, Near Virwani Indl. Estate Western Express Highway, Goregaon (E) MUMBAI City Maharashtra 400063 India
3.	URL of website	No official website
4.	Details of place where majority of fixed assets are located	Plot No. 325/1/2, GIDC Industrial Estate, Panoli, Ankleshwar-394116, Gujarat India
5.	Installed capacity of main products/ services	Not Available
6.	Quantity and value of main products/ services sold in last financial year	Not Available
7.	Number of employees/ workmen	0
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Can be obtain by sending email at <a href="mailto:cirp.wlpl@gmail.com">cirp.wlpl@gmail.com</a>
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Can be obtain by sending email at <a href="mailto:cirp.wlpl@gmail.com">cirp.wlpl@gmail.com</a>
10.	Last date for receipt of expression of interest	25 <sup>th</sup> November 2023
11.	Date of issue of provisional list of prospective resolution applicants	01 <sup>st</sup> December 2023*
12.	Last date for submission of objections to provisional list	05 <sup>th</sup> December 2023*
13.	Date of issue of final list of prospective resolution applicants	15 <sup>th</sup> December 2023*
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	05 <sup>th</sup> December 2023*
15.	Last date for submission of resolution plans	30 <sup>th</sup> December 2023*
16.	Process email id to submit Expression of Interest	<a href="mailto:cirp.wlpl@gmail.com">cirp.wlpl@gmail.com</a>



**RITESH PRAKASH ADATIYA  
RESOLUTION PROFESSIONAL  
IBBI/PA-001/IP-P01334/2018-2019/12013  
B-401, THE FIRST, B/H OTC HOTEL, B/S  
KESHAVBAUGH PARTY PLOT,  
VASTRAPUR, AHMEDABAD-380015.  
FOR M/S. WAXSEN LIFESCIENCE  
PRIVATE LIMITED.**

**DATE: 10<sup>th</sup> November 2023**

**PLACE: AHMEDABAD**

\* Note

That the Hon'ble NCLT vide order dated 04<sup>th</sup> October 2023, has allowed extension for 90 days to complete the CIRP process. The dates mentioned in the FORM G aim at concluding the process within the extended time line.

QUICKLY.

'Climate action slaps heavy cost on emerging nations'



**New Delhi:** Chief Economic Advisor V Anantha Nageswaran on Thursday said climate action, including energy transition, impose a heavy cost on developing nations. Observing that emerging countries are already grappling with twin challenges of poverty alleviation and economic growth, he said climate change and energy transition are an added burden. **PH**

**Supreme Court attains full strength of 34 judges**

**New Delhi:** Three High Court Chief Justices were on Thursday elevated to the Supreme Court and once they take oath, the top court will function with its full strength of 34 judges. Delhi High Court Chief Justice Satish Chandra Sharma, Rajasthan High Court Chief Justice Augustine George Masih and Gauhati High Court Chief Justice Sandeep Mehta were appointed as top court judges. **PH**

**Internet ban lifted in four Manipur district headquarters**



**Imphal:** The Manipur government has lifted the mobile internet ban in four hill district headquarters which have not been affected by ethnic strife, officials said on Thursday. The internet ban was withdrawn on a trial basis in the district headquarters of Ukhrul, Senapati, Chandel and Tamenglong, which are Naga-majority areas, they said. **PH**

# Steel mills seek ₹2,000-6,000/t price hike from car makers

**IMPLEMENTATION.** Revised prices will come into effect for supplies made October onwards

**Abhishek Law**  
New Delhi

India's steel-makers have begun negotiations for a price hike in auto-grade offerings, that they supply to car companies and auto OEMs. Indications are that they have sought a ₹2,000-6,000 per tonne increase across categories, on the back of rising raw material prices, mostly coal.

The price hike for hot rolled coils (HRCs) is expected around ₹2,000-3000 per tonne, and for cold rolled coils ₹4,500-6,000 per tonne.

The contracts are likely to be finalised over the next 10-15 days or "by the end of this month". Revised prices will come into effect for supplies made October onwards.

The contract price of auto grade steel has dropped by ₹3,000-4,000 per tonne during the fiscal.

Car-makers had moved to quarterly contracts, instead



**COST DRIVERS.** The move comes on the back of rising raw material prices, mostly coal

of 45-day ones, in April 2022, keeping in mind price volatility.

**VOLATILE COAL PRICE**

Sources say in the last contracts closed for Q4 (January-March, 2023), mills reduced prices of both HRC (by 1,300-1,400 per tonne) and CRCs (₹1,500-1,600 per tonne). In fact, Q3 (October-December, 2022) saw steep cuts of ₹4,000-5,000 per tonne across categories.

"Price movements are based on an index and currently the increase in price of coking coal is playing out as the key factor in price negotiations. Hikes over the last few quarters have not been consistent, in fact, even the current hikes will not cover the price cuts taken earlier," a trade source aware of the negotiations told *businessline*.

So far, the price of coal, a key raw material, has been

volatile. Data show a rise of \$100 per tonne, over a six-month period (till September or October). The average low that coal prices - the Australian hard coking coal variety - touched earlier this year was \$230 per tonne, but subsequently peaked to \$367 per tonne. On Wednesday, coking coal prices moderated to \$315 per tonne levels.

**OBD 2-COMPLIANT**

Incidentally, Indian auto-makers had initiated a ₹10,000-30,000 price hike from April across categories. It was then explained that the price hikes followed the migration to on-board diagnostics (OBD) 2-compliant vehicles. As part of BS-VI stage-2, passenger vehicles are mandated to fit a diagnostic device called On Board Diagnostic (OBD)-2 from April. The devices will monitor emission levels in real time, and changes will be made in the engines, including the software.

## HAL, Airbus to jointly open MRO facility in Nashik

**Our Bureau**  
New Delhi

State-owned Hindustan Aeronautics Ltd (HAL) and leading aerospace corporation Airbus on Thursday signed a contract for establishing one-of-its-kind civil maintenance, repair and overhaul (MRO) facility for A-320 family aircraft at Nashik. The facility would be operational by November, next year.

This collaboration with the largest European aircraft manufacturing company will strengthen Make-in-India mission by achieving self-re-

liance in the aircraft Maintenance, Repair and Overhaul (MRO) industry in India, the HAL officially stated after inking the deal.

"Under the collaboration, Airbus will supply the A-320 family tool package and offer specialised consulting services to HAL to establish MRO facility for A-320 family of aircraft. The partnership between HAL and Airbus will support the growing demand for MRO services in the country and expand the commercial fleet, especially the A-320 family of aircraft," read the statement issued by the HAL. The aerospace defence PSU said it intends to

establish an integrated MRO services in India and seeks to provide the commercial airlines a one stop MRO solution.

**INTEGRATED MRO HUB**

"HAL wants to establish an integrated MRO hub in the country and provide airlines with an effective MRO solution. This step by HAL is also aligned to civil-military convergence and Make-in-India mission of Government of India," said Saket Chaturvedi, CEO (MiG Complex), HAL.

Rémi Maillard, President and Managing Director, Airbus India and South Asia,

emphasised that Airbus is committed to grow the aviation ecosystem in India and development of a strong MRO infrastructure is a key element of this ecosystem. HAL and Airbus collaboration, stated the Navratna PSU, envisages substantial reduction in lead-time, improved turnaround time and reduction in MRO costs, thereby increasing availability of the fleet for flight operations.

In future, this Nashik facility will also be available for the entire Asian region after obtaining EASA approval in partnership with Airbus, informed HAL.

## SC asks HCs to set up Special Bench for speedy disposal of cases against lawmakers

**Press Trust of India**  
New Delhi

In a significant verdict aimed at fast-tracking trial in more than 5,000 criminal cases against lawmakers, the Supreme Court on Thursday directed High Courts to set up a Special Bench to monitor cases for their speedy disposal. It also asked special courts not to adjourn proceedings in such matters except "for rare and compelling reasons".

Issuing a slew of directions to High Courts, district Judges and special courts designated to hear matters related to lawmakers, the top court directed that criminal cases against Members of Parliament, Legislative Assemblies and Legislative Councils be given priority.

"The learned Chief Justice of the High Court shall re-



gister a *suo motu* case titled as 'In Re Designated Courts for MPs/MLAs' to monitor early disposal of criminal cases pending against the Members of Parliament and the Legislative Assemblies," said one of the directions passed by the bench of Chief Justice DY Chandrachud and justices JB Pardiwala and Manoj Misra.

**SUO MOTU CASE**

The Bench said that multiple local factors made it difficult for the top court to "frame uniform or standard

guideline for trial courts across the length and breadth of this country" and it left the issue of ensuring speedy trial to the High Courts as they have the power of superintendence over the trial courts.

"Under Article 227 of the Constitution, the High Courts are entrusted with the power of superintendence over the subordinate judiciary. We deem it appropriate to leave it to the High Courts to evolve such a method or apply such measures that they deem expedient for an effective monitoring of the subject cases," the Bench said. The *suo motu* (on its own) case may be heard by a Special Bench presided by the Chief Justice (of the High Court) or Judges assigned by him to the Special Bench that may list matters at regular intervals as felt necessary, it said.

## Gujarat Maritime Board to prepare master plan for its non-major ports

**TE Raja Simhan**  
Chennai

Gujarat is taking its non-major ports (NMPs) operated by the Gujarat Maritime Board (GMB) to the next level with plans to enhance capacity, efficiency, safety, and sustainability of port operations.

A master plan and implementation plan is to be prepared for the NMPs up to the year 2047. The plan will help in streamlining operations, minimise risks and ensure ports remain competitive and resilient in a dynamic global trade environment.

The GMB, founded in 1982 is responsible for management, control and administration of 48 ports, including Bedi, Bhavnagar, Dahej and Porbandar.

From 3 per cent of the total

national port traffic handled by non-major ports (or minor ports) of Gujarat in 1982-83, Gujarat's non-major ports handled 416 million tonne (mt) of cargo in 2022-23. This was about 30 per cent of total traffic handled by all Indian ports, and 65 per cent of traffic for all NMPs of India.

The capacity of Gujarat's non-major ports during 2023 was 593.01 mt.

GMB has issued a request for proposal (RFP) for advisory services for the development of a master plan for all the GMB operated ports in Gujarat.

Gujarat has a coastline of 1,600 km, the longest in the country. This gives Gujarat the advantage of being near to the Middle East, Africa and Europe having the highest number of commercial cargo ports.

BOOTS ON THE GROUND



**UP FOR CHALLENGE.** Border Security Force new recruits take oath during a passing out parade in Humhama on the outskirts of Srinagar on Thursday. A total of 599 recruits were formally inducted into the BSF after completing 44 weeks of training in physical fitness, weapon handling, commando operations and counter-insurgency **NISSAR AHMAD**

## LS ethics panel indicts Mahua Moitra, suggests expulsion from the House

**Dalip Singh**  
New Delhi

Lok Sabha Ethics Committee is believed to have indicted TMC MP Mahua Moitra in its report on cash-for-query allegations and suggested her expulsion from the Lower House for allegedly indulging in "unethical behaviour". Six members supported the panel findings while four submitted dissent notes alleging that the inquiry was not free and fair, and was done in haste.

After the meeting got over, Chairman Vinod Sonkar said, "A report had been drafted by the Ethics Committee on the allegations against Mahua Moitra. The report has been drafted in today's meeting. Six members supported the report while four members submitted their dissent notes...A detailed report is being submitted to the Lok Sabha Speaker tomorrow...The action, whatever it is, will be taken by the Speaker."

Among the six members



TMC MP Mahua Moitra

who voted for the panel is Preet Kaur, suspended Congress leader and wife of former Punjab Chief Minister Captain Amarinder Singh who has joined the BJP. The panel's draft report is said to have found Moitra's conduct "highly objectionable", "unethical", and "heinous".

**DISSENT NOTES**

However, four Opposition MPs in their dissent note are said to have taken almost a common plea on a couple of counts.

The Opposition MPs -- including Danish Ali of BSP, Girdhar Yadav of Janata Dal United, and Congress' N Uttam Kumar Reddy -- have

also stated that there are no rules on the use of NIC official email id by MPs. Sources stated that N Uttam Kumar Reddy is said to have questioned the "unprecedented manner of functioning" of committee which he alleged was "entirely illegal". He is understood to have stated that "unsubstantiated allegations" against an MP about her personal life was allowed to be converted into a complaint by BJP MP Nishikant Dubey.

On charges of impropriety, Reddy, who was not present in Thursday's meeting, is said to have told the panel that no documentary evidence of any cash or bribe either given or taken was offered by complainant.

Similarly, Danish Ali is believed to have flagged in his dissent note that crucial one-and-a-half-hour proceedings of the first meeting of the committee was not recorded in the adopted draft report, where some members questioned why personal matters of Moitra was made a subject of an inquiry.

## As NCR air quality worsens, India Inc gives staff 'breathing space'

Companies encourage work-from-home, set up air-purification systems, offer online doctor sessions

**Meenakshi Verma Ambwani**  
New Delhi

With Delhi-NCR facing severe air-pollution levels, India Inc is stepping up to do its bit for employees.

This comes at a time when the Delhi government has announced early winter break for all schools, directed 50 per cent staff to work from home and banned construction work amid other measures.

Companies such as Nestle and PepsiCo are encouraging employees to work from home in the wake of deteriorating air-pollution levels in the Delhi-NCR region.

A spokesperson for Nestle India said, "We maintain a good AQI level in office and continue to closely monitor it for the health and welfare of our employees."

Our work-from-home policy for all employees is still applicable, and our colleagues have



**RIGHT THING TO DO.** Companies such as Nestle and PepsiCo are encouraging employees to work-from-home in the wake of deteriorating air-pollution levels in the Delhi-NCR region (Photo for representation only)

the choice to avail it." "In addition to its hybrid-first work approach, HCL Technologies has upgraded the air filtering process across its Noida campus and introduced water sprinkling to check pollution to ensure the safety and well-being of employees," said a company spokesperson.

Puneet Kaura, Chairman of Delhi State committee at Con-

showed us we can manage things from home."

"Everybody has a role to play in this at citizen level, like bursting of crackers should be avoided. From CII level, we are pushing the Delhi Government for cloud seeding that will create artificial rain. We are doing this initiative with IIT Kanpur," added Kaura.

**Demand for air-purifiers**

With northern India facing challenges of toxic smog every winter, installation of air-purification systems is increasingly becoming prevalent in Indian and MNC corporate offices in recent years. Salil Kapoor, CEO, Hindware Home Innovation Ltd, said, "There has been a spike in demand from consumers for air-purifiers. This year we have also received some enquiries from institutional buyers for air purifiers in the Delhi-NCR region."

"In the face of escalating pol-

lution, CBRE remains unwavering in its commitment to prioritise the welfare of our employees. We have taken proactive steps to protect health and enhance their work environment. Online doctor sessions offer our team expert guidance and precautions for respiratory wellbeing, while advanced HEPA filters, installation of air-cleaning plants, and the upgradation of additional dust capturing bag filters inside our offices ensures absolutely fresh indoor air quality," said real consultancy firm CBRE India.

Some employers have instituted long-term measures in their HR policies. NTPC, for instance, offers reimbursements to employees for products such as air-purifiers, EV chargers and solar water heaters depending on their salary grade levels.

With inputs from KR Srivatsa, Abhishek Law and S Ronendra Singh

## Diwali bonus: Govt to release 3rd instalment of Defence pension arrears

**Our Bureau**  
New Delhi

It's early Diwali for defence pensioners as Defence Minister Rajnath Singh on Thursday directed to release third instalment of arrears under the 'One Rank One Pension' scheme ahead of the festival.

More than 25.13 lakh, including over 4.52 lakh new beneficiaries, pensioners and family pensioners have benefited from the government decision last year to revise financial benefits with retrospective effect from July 1, 2019.

"Raksha Mantri Shri @rajnathsingh has directed the MoD to release the third instalment of OROP Payment for the Defence Pensioners drawing pension through SPARSH System, before Diwali," the Minister's office posted on X.

**FORM G INVITATION FOR EXPRESSION OF INTEREST FOR WAXSEN LIFESCENCE PRIVATE LIMITED**

OPERATING IN PHARMACEUTICALS

(Under sub-regulation (1) of regulation 38A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN & CIN/ LLP No.	Waxsen Lifescence Private Limited (CIN: U24297MH2009PTC197046)
2. Address of the registered office	411, Alama Estate, Near Virwani Indl. Estate Western Express Highway, Goregaon (E) MUMBAI City Maharashtra 400063 India
3. URL of website	No official website
4. Details of place where majority of fixed assets are located	Plot No. 325/1/2, GIDC Industrial Estate, Panoli, Ankleshwar-394116, Gujarat India
5. Last date for receipt of products/ services	Not Available
6. Quantity and value of main products/ services sold in last financial year	Not Available
7. Number of employees/ workmen	0
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, are available at URL:	Can be obtain by sending email at circr.wipl@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Can be obtain by sending email at circr.wipl@gmail.com
10. Last date for receipt of expression of interest	25 <sup>th</sup> November 2023
11. Date of issue of provisional list of prospective resolution applicants	01 <sup>st</sup> December 2023*
12. Last date for submission of objections to provisional list	05 <sup>th</sup> December 2023*
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15. Last date for submission of resolution plans	30 <sup>th</sup> December 2023*
16. Process email ID to submit Expression of Interest	circr.wipl@gmail.com

**RESOLUTION PROFESSIONAL**  
IBBI/ IPA-001/ IP-P01334/ 2018-2019/ 42013  
B-401, THE FIRST, B/H OTC HOTEL, B S KESHAVRAO PARTY PLOT, VASTRAPUR, AHMEDABAD-380015.  
FOR M/S. WAXSEN LIFESCENCE PRIVATE LIMITED.

**DATE: 10<sup>th</sup> November 2023**  
**PLACE: AHMEDABAD**

\* Note  
That the Hon'ble NCLT vide order dated 04th October 2023, has allowed extension for 90 days to complete the CIRP process. The dates mentioned in the FORM G aim at concluding the process within the extended time line.



# US launches airstrike on site in Syria in response to attacks by Iranian-backed militias

WASHINGTON: The U.S. carried out an airstrike on a weapons warehouse in eastern Syria used by Iranian-backed militias, in retaliation for what has been a growing number of attacks on bases housing U.S. troops in the region for the past several weeks, the Pentagon said.

In Wednesday's strike, two U.S. F-15 fighter jets dropped multiple bombs on a weapons storage facility near Maysulun in Deir el-Zour that was known to be used by Iran's Revolutionary Guard, U.S. officials said. "The President has no higher priority than the safety of U.S. personnel, and he directed today's action to make clear that the United States will defend itself, its personnel, and its interests," Defense Secretary Lloyd Austin said in a statement. A military official told reporters in a call that people were seen at the warehouse during the day as the U.S. military watched the site for hours, but the number decreased to about "a couple" overnight when the

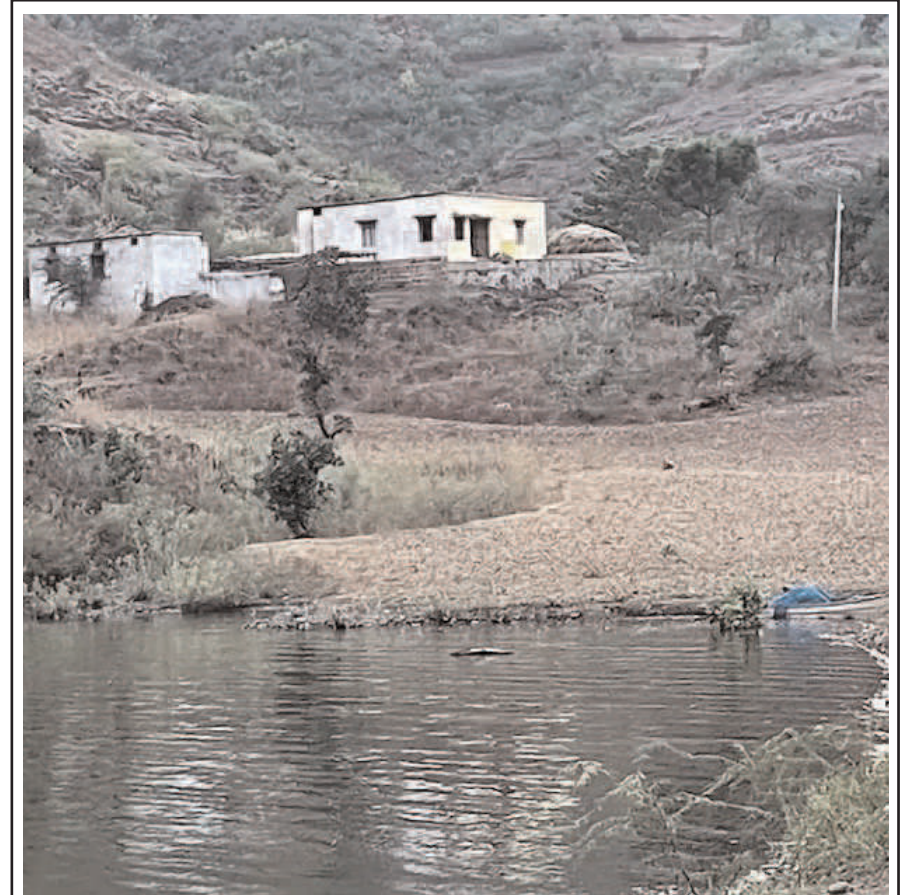


strike occurred. The official said the strike triggered secondary explosions, indicating the presences of weapons, but the U.S. believes that no civilians were killed and any people at the warehouse were tied to the Revolutionary Guard or militia groups. The strike, said a senior defense official also on the call, was aimed at "disrupting and degrading the capabilities of groups directly responsible for attacking U.S. forces in the region" by specifically

targeting facilities associated with the Revolutionary Guard. Both officials spoke on condition of anonymity to provide an assessment of the strike.

The precision strike, said the defense official, was deliberate and designed not to escalate the conflict in the region. The military official said a deconfliction phone line linking U.S. military personnel to Russian forces in Syria was used to let them know about the attack.

This is the second time in less than two weeks that the U.S. has bombed facilities used by the militant groups, many operating under the umbrella of the Islamic Resistance in Iraq, which U.S. officials say have carried out at least 40 such attacks since Oct. 17. That was the day a powerful explosion rocked a Gaza hospital, killing hundreds and triggering protests in a number of Muslim nations. The Israeli military has relentlessly attacked Gaza in retaliation for the devastating Hamas rampage in southern Israel on Oct. 7. Israel denied responsibility for the al-Ahli hospital blast, and the U.S. has said its intelligence assessment found that Tel Aviv was not to blame. But the Israeli military has continued a ferocious assault on Hamas, with ground troops now deep inside Gaza City in a war that has a staggering death toll of more than 10,000 Palestinians, two-thirds of them women and children, according to the Health Ministry of the Hamas-run territory.



A polling booth set up ahead of upcoming Madhya Pradesh Assembly elections in the remote Jhandana village, in Alirajpur district.

## India to be added to UK 'safe states' list, ruling out asylum rights for illegal migrants

LONDON: The UK government has tabled plans to add India to an expanded list of safe states, which would speed up the process of returning Indians who

travel from the country illegally and rule out their chance of seeking asylum in Britain. Draft legislation laid in the House of Commons on Wednesday includes India and Georgia as the countries to be added to the list.

The UK Home Office said the move is aimed at strengthening the country's immigration system and help prevent abuse by people making unfounded protection claims. "We must stop people making dangerous and illegal journeys to the UK from fundamentally safe countries," said UK Home Secretary Suella Braverman. "Expanding this list will allow us to more swiftly remove people with no right to be here and send a clear message that if you come here illegally, you cannot stay. We remain committed to delivering the measures in our Illegal Migration Act, which will play a part in

the fight against illegal migration," she said.

The move is in line with measures to meet British Prime Minister Rishi Sunak's pledge to "stop the boats" of migrants landing on the country's shores illegally after making precarious journeys across the English Channel. The Home Office said that Indian and Georgian small boat arrivals have increased over the last year, despite individuals not being at obvious risk of persecution.

"Deeming these countries safe will mean that if an individual arrives illegally from either one, we will not admit their claim to the UK asylum system," the Home Office said. Other countries deemed safe by the UK include Albania and Switzerland, as well as the European Union (EU) and European Economic Area (EEA) states.

## One year since liberation, Ukraine's Kherson still under fire

New Delhi: Beneath a tall residential building in the southern Ukrainian city of Kherson, policemen and soldiers cautiously circled a shell casing on the ground surrounded by debris. The fragment -- the remains of a Soviet-era Grad rocket -- had torn through the building's ninth floor, ripping a large hole in its exterior and sending debris in all directions. In the bloc's burnt-out corridors, Natalya, 58, wept for her mother who was killed in the blast. "It was under this slab that she was found," she said, pointing to a huge block of concrete with one hand, as she clutched her white bathrobe. Beneath her feet were what remained of her kitchen -- a jumble of charred pasta and melted kitchenware. In the flat next door, a young woman stepped into the remains of her living room. Seeing the damage, she clasped her hands over her mouth and then gestured at a religious icon still hanging on the wall. "God! Why have you done this to me?" she asked, before bursting into tears. Kherson had a pre-war population of almost 300,000. It was quickly



seized by Russian forces in March 2022 and suffered an eight-month occupation before it was liberated last November 11. It was the first major city and the only regional capital to fall since Russia invaded in February 2022.

But the scenes of civilians and soldiers hugging and celebrating the end of Russia's occupation were quickly followed by routine bombardment from Moscow's forces. The city lies on the western bank of the Dniro river, the de-facto frontline between the two warring sides since Moscow retreated to the river's east bank last year. In the space of a year, almost 200 civilians have

remained open in the centre, including grocery stores and pharmacies that have become a magnet for Kherson's last remaining residents. A few elderly people continued to put stalls out in the city market. "It's not recommended by the town hall. They say it's too dangerous," said Borys, the site's 70-year-old organiser.

"The young people are going to the front and we old people have to work. And that's despite the bombings," he said. Walking around, he pointed at holes left by shrapnel from a rocket that fell days earlier. "In this shop, a tailor went into cardiac arrest because of the explosion. We buried him yesterday," he said. Borys now lives in the centre of Kherson after leaving his home on the other side of the river Dniro, on the east bank.

"The Russians bomb us from there. It's so regular that you almost get used to it," he said. He recounted escaping during the occupation on a boat at night. "There were dozens of us on those boats. The Russians had cut off access to the bridge," he said.

## Khammam student who was critically injured in stabbing at US gym dies

CHICAGO: A 24-year-old man, Puchha Varuntej, who was battling for life after a man stabbed him at a public gym on November 5 died on Wednesday while undergoing treatment in Fort Wayne's Lutheran Hospital at Valparaiso in Indiana.

Varun, a Computer Science student at Valparaiso University, was stabbed in the head with a knife by the assailant Jordan Andrade, 24, at the public gym on October 29 for reasons that the authorities are still investigating.

The attacker, Jordan Andrade, was arrested after he drove a knife into Varun's head at Planet Fitness Club in Valparaiso. He is facing charges of aggravated battery with a deadly weapon and attempted murder.

Chicago said in a statement on Wednesday.

Anile Balleboyne, Varun's cousin, said that he had only had movement on one side of his body and was unconscious at a hospital in Fort Wayne before his death. She said he came to Indiana about a year and a half ago in hopes of getting a good education.

"It is with heavy hearts that we share the passing of Varun Raj Pucha.

Our campus community has lost one of its own, and our thoughts and prayers go out to Varun's family and friends as we mourn this devastating loss," Valparaiso University, a private university in Valparaiso, Indiana, near

was unconscious at a hospital in Fort Wayne before his death.

She said he came to Indiana about a year and a half ago in hopes of getting a good education.

### CHANGE IN NAME

I have change my name  
OLD NAME FROM  
**MADHUBEN SHANKARBHAI MANIA**  
TO NEW NAME  
**MADHUBEN SHANKARBHAI NAYAKA**  
AND I WILL BE KNOWN AS NEW NAME WHICH PLEASE NOTE  
**SD - MADHUBEN SHANKARBHAI NAYAKA**  
ADD : SAI KRUPA APPARTMENT, SUKI TALAVDI, MOGRAWADI, VALSAD - 395001, GUJARAT.

### CHANGE IN NAME

I have change my name  
OLD NAME FROM  
**MOHAMMED SOHEB MUBARAK ALI QURESHI**  
TO NEW NAME  
**SOHAIB MUBARAK ALI QURESHI**  
AND I WILL BE KNOWN AS NEW NAME WHICH PLEASE NOTE  
**SD - SOHAIB MUBARAK ALI QURESHI**  
ADD : 222-6, SWATI COLONY, BISMILL HOUSE, PARDI, VALSAD, GUJARAT - 396125

**Form no INC-26**  
**NOTICE**  
[Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014]  
**BEFORE THE CENTRAL GOVERNMENT-REGIONAL DIRECTOR NORTH WESTERN REGION**  
**ROC BHAVAN, OPP. RUPAL PARK SOCIETY, BEHIND ANKUR BUS STOP, NARANPURA, AHMEDABAD-380 013**  
**IN THE MATTER OF SUB-SECTION (4) OF SECTION 13 OF COMPANIES ACT, 2013 AND CLAUSE (A) OF SUB-RULE (5) OF RULE 30 OF THE COMPANIES (INCORPORATION) RULES, 2014**  
AND  
**IN THE MATTER OF**  
**BCB Land Developers Private Limited (formerly BCB Stock Brokers Private Limited) (CIN: U68100DN2014PTC000466) having its Registered Office at SRV.No.199/1, Gala No.4-H Parthlndi, Estate, Dadra, Dadra&Nagar Haveli-396230.**  
..... PETITIONER  
Notice is hereby given to the General Public that the Company proposes to make application to the Central Government under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed by members at the Annual General Meeting held on 30<sup>th</sup> September, 2023 to enable the Company to change its Registered Office from the "State/Union Territory of Dadra & Nagar Haveli" to the "State of Maharashtra".  
Any person whose interest is likely to be affected by the proposed change of the Registered Office of the Company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director on the above mentioned address, within fourteen days from the date of publication of this notice with a copy to the applicant Company at its Registered Office at the address mentioned below:  
**Name of the Company: BCB Land Developers Private Limited (formerly BCB Stock Brokers Private Limited) (CIN: U68100DN2014PTC000466)**  
**Registered Office Address: SRV.No.199/1, Gala No.4-H Parthlndi, Estate, Dadra, Dadra & Nagar Haveli-396230**  
For and on behalf of  
**BCB Land Developers Private Limited (formerly BCB Stock Brokers Private Limited)**  
Sd/-  
**Bharat C. Bagri**  
Director  
Date: November 9, 2023  
Place: Dadra, Dadra & Nagar Haveli  
DIN-01379855

**FORM G**  
**INVITATION FOR EXPRESSION OF INTEREST FOR WAXSEN LIFESCENCE PRIVATE LIMITED OPERATING IN PHARMACEUTICALS**  
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
**RELEVANT PARTICULARS**  
1. Name of the corporate debtor along with PAN & CIN/ LLP No. Waxsen Lifescence Private Limited (CIN: U24297MH2009PTC197046)  
2. Address of the registered office 411, Atlanta Estate, Near Virwani Indl. Estate Western Express Highway, Goregaon (E), MUMBAI City Maharashtra 400063 India  
3. URL of website No official website  
4. Details of place where majority of fixed assets are located Plot No. 325/1/2, GIDC Industrial Estate, Panoli, Ankleshwar-394116, Gujarat India  
5. Installed capacity of main products/ services Not Available  
6. Quantity and value of main products/ services sold in last financial year Not Available  
7. Number of employees/ workmen 0  
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, are available at URL: Can be obtain by sending email at cirp.wpl@gmail.com  
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL: Can be obtain by sending email at cirp.wpl@gmail.com  
10. Last date for receipt of expression of interest 25<sup>th</sup> November 2023  
11. Date of issue of provisional list of prospective resolution applicants 01<sup>st</sup> December 2023\*  
12. Last date for submission of objections to provisional list 05<sup>th</sup> December 2023\*  
13. Date of issue of final list of prospective resolution applicants 15<sup>th</sup> December 2023\*  
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants 05<sup>th</sup> December 2023\*  
15. Last date for submission of resolution plans 30<sup>th</sup> December 2023\*  
16. Process email ID to submit Expression of Interest cirp.wpl@gmail.com  
**RITESH PRAKASH ADATIYA**  
RESOLUTION PROFESSIONAL  
IBBI/IPA-001/IP-001334/2018-2019/12013  
B-401, THE FIRST, B/H OTS HOTEL, B/S KESHAVBAUGH PARTY PLOT, VASTRAPUR, AHMEDABAD-380015.  
FOR M/S. WAXSEN LIFESCENCE PRIVATE LIMITED.  
DATE: 10<sup>th</sup> November 2023  
PLACE: AHMEDABAD  
\*Note  
That the Hon'ble NCLT vide order dated 04th October 2023, has allowed extension for 90 days to complete the CIRP process. The dates mentioned in the FORM G aim at concluding the process within the extended time line.

**PUBLIC NOTICE**  
NOTICE is hereby given that, **MRS. PRAGYA MANOJKUMAR JAIN**, residing at: Flat No. 402, Pushpavilla Apartment, Bhagyodaya Society, Chala, Vapi, Taluka, Vapi, District, Valsad, State, Gujarat, India has decided to mortgage the schedule property and avail finance from my client **Bank of Baroda, Nani Daman Branch**, by depositing several title deeds and as per the requirement of my client bank the following document has been lost/misplace. Hence any person or persons, company, firm and/or any financial institutions, banks having any kind of charge, encumbrance, lien etc. of whatsoever nature may notify to the undersigned within **7 (SEVEN) DAYS** from the date of publication of this notice failing which, my client bank shall consider that title of above said property is clear and marketable and free from any kind of encumbrances and shall proceed with the finance to **MRS. PRAGYA MANOJKUMAR JAIN**.  
**[DETAILS OF LOST OF DOCUMENTS AND PROPERTY DISCRIPION]**  
All that peace and parcel of a residential Flat No. 402, admeasuring **1361.00** square feet's i.e. **126.48** square meters, super built-up area, situated on **Fourth Floor** of the building known as "**Pushpavilla**" constructed on non-agricultural land bearing Survey No. 426 of Plot No. 114 (Old Plot No. 151), totally admeasuring **418.00** square meters (Computerized Survey No. 426/Plt/114). Situated at laying and being within the jurisdiction of Vapi Nagarpalika at Village: **Chala, Taluka: Vapi, District: Valsad, State, Gujarat, India** alongwith undivided share of **15.00** square meters in the said land with all other rights, title, interest and benefits thereto.  
1. An Original Registration Fee Receipt of Registered Sale Deed, vide Serial No. 7639/2011, date 11.10.2011 in the name of 1). Bindiyaaben Jitendrakumar Jain, & 2). Manoj Devendra Jain.  
**Address: Shop No. 3, Snehdeep Comm. Complex, MISS.RASHMIKA N. MEHTA B.com. LL.M. Next to Surat Peoples Co-Op. (ADVOCATE & NOTARY) Bank Ltd., N. H. No. 8, G.I.D.C., Vapi-396 195, Taluka : Vapi, District : Valsad, Gujarat. E-mail : rmehta.adv@gmail.com Mob. No.98255 40552.**

**CHANGE OF NAME**  
I HAVE CHANGED MY OLD NAME FROM **MOH ASHLAM SHAIKH** TO NEW NAME **ASLAM SHAIKH** & I WILL BE KNOWN AS NEW NAME WHICH PLEASE NOTE.  
**SD: ASLAM SHAIKH**  
ADD: E-301, VALEDIN PLAZA B WING, IMRAN NAGAR, OPP. SHOPPER SHOP, PARDI, VAPI, VALSAD, GUJARAT- 396191

**CHANGE OF NAME**  
I HAVE CHANGED MY OLD NAME FROM **RUBIYA BANU SHAIKH** TO NEW NAME **RUBIYA SHAIKH** & I WILL BE KNOWN AS NEW NAME WHICH PLEASE NOTE.  
**SD: RUBIYA SHAIKH**  
ADD: E-301, VALEDIN PLAZA B WING, IMRAN NAGAR, OPP. SHOPPER SHOP, PARDI, VAPI, VALSAD, GUJARAT- 396191

**CHANGE OF NAME**  
I HAVE CHANGED MY OLD NAME FROM **CHETAN GIRDHARLAL ADVANI** TO NEW NAME **CHETANKUMAR GIRDHARLAL ADVANI** & I WILL BE KNOWN AS NEW NAME WHICH PLEASE NOTE.  
**SD: CHETANKUMAR GIRDHARLAL ADVANI**  
ADD: A/202, SANSKRUTI COMPLEX, NEAR DOCTOR PARK, JAHANGIRPURA, RANDER ROAD, SURAT-395009, GUJARAT.

**CHANGE OF NAME**  
I HAVE CHANGED MY OLD NAME FROM **ANJANA CHETAN ADVANI** TO NEW NAME **ANJANABEN CHETANKUMAR ADVANI** & I WILL BE KNOWN AS NEW NAME WHICH PLEASE NOTE.  
**SD: ANJANABEN CHETANKUMAR ADVANI**  
ADD: A/202, SANSKRUTI COMPLEX, NEAR DOCTOR PARK, JAHANGIRPURA, RANDER ROAD, SURAT-395009, GUJARAT.

**CHANGE OF NAME**  
I HAVE CHANGED MY MINOR DAUGHTER'S OLD NAME FROM : **RIVA CHETAN ADVANI** TO NEW NAME **RIVA CHETANKUMAR ADVANI** & SHE WILL BE KNOWN AS NEW NAME WHICH PLEASE NOTE.  
**FATHER SD. : CHETANKUMAR GIRDHARLAL ADVANI**  
ADD : A/202, SANSKRUTI COMPLEX, NEAR DOCTOR PARK, JAHANGIRPURA, RANDER ROAD, SURAT-395009, GUJARAT.

**CHANGE OF NAME**  
I HAVE CHANGED MY OLD NAME FROM **RAKESHKUMAR SURESHBHAI PATEL** TO NEW NAME **RAKESH SURESH PATEL** & I WILL BE KNOWN AS NEW NAME WHICH PLEASE NOTE.  
**SD: RAKESH SURESH PATEL**  
ADD: A-101, SHREE COMPLEX JALARAM, SOC., MUKTANAND MARG, CHALA, VAPI, GUJARAT- 396191

**CHANGE OF NAME**  
I HAVE CHANGED MY OLD NAME FROM **JAGRETI PACHAURI** TO NEW NAME **JAGRUTI KRISHNAKANT UPADHYAY** & I WILL BE KNOWN AS NEW NAME WHICH PLEASE NOTE.  
**SD: JAGRUTI KRISHNAKANT UPADHYAY**  
ADD: D-401, SUMAN ANAND SOC., RUNDH, MAGADALLA DUMAS ROAD, VESU, SURAT- 395007

**CHANGE OF NAME**  
I HAVE CHANGED MY OLD NAME FROM **DHADUK AARAV** TO NEW NAME **DHADUK AARAV DHAVAL** & I WILL BE KNOWN AS NEW NAME WHICH PLEASE NOTE.  
**SD: DHADUK AARAV DHAVAL**  
ADD: 41, SARJAN SOC-1, LAXMIKANT ASHRAM ROAD, KATARGAM, SURAT CITY, SURAT.



## **CORRIGENDUM NOTICE**

This is reference to the Form G made for “Waxsen Lifescience Private Limited” that was published on 10<sup>th</sup> November 2023 in Businessline (English Language) and Pratahkal (Marathi Language), Mumbai Edition, in point no. 15, Last date for submission of resolution plans was wrongly published as 30<sup>th</sup> December 2023. The correct date is 04<sup>th</sup> January, 2024.

Rest of the matter is ok.

Sd/-  
Ritesh Prakash Adatiya  
Resolutation professional  
IBBI/IPA-001/IP-P01334/2018-2019/12013

QUICKLY.

India Inc bids for green hydrogen incentives



**New Delhi:** Reliance Industries, JSW Energy and Bharat Petroleum Corp are among 14 firms that have bid for incentives under India's green hydrogen plan. Twenty companies including Reliance Industries, Adani Group, Jindal India, Larsen & Toubro and BHEL have also submitted bids for incentives to manufacture electrolyzers, statements from SECI said. REUTERS

Tata Power bags ₹418-crore order for NTPC project

**New Delhi:** Tata Power Solar Systems has bagged a ₹418 crore order to supply 152 MWp solar Photo Voltaic modules for an NTPC project at Nokh in Rajasthan. The company said in a statement. PTI

# Mines Ministry to directly sanction projects for critical mineral exploration

**IT'S TIME.** Move will ensure faster sanction of projects, quicker release of funds to exploration agencies

**Abhishek Law**  
New Delhi

In a major policy shift, the Mines Ministry will directly sanction exploration projects to notified private exploration agencies (NPEAs) for critical and deep-seated minerals.

The new approach, aimed at giving an impetus to exploration of critical and deep-seated minerals, is expected to streamline the process, ensure faster sanction of projects, and quicker release of funds to these agencies.

"The decision to allow NPEAs to directly submit projects will cut delays in sanction of projects, as well as help in faster execution of projects," a Ministry official said.

According to the official, besides stepping up the "pace of exploration" of critical minerals, the new approach



**NEW APPROACH.** The proposed policy changes are expected to encourage junior mining companies from around the world to take up exploration projects with NMET funding. REUTERS

could also help bring in international firms and new tech.

**AUCTION MECHANISM**

"Further, these agencies will be allowed to bid in the auction of mineral blocks explored by them, which was not allowed earlier," the official explained.

The proposed policy changes are expected to encourage junior mining companies from around the world to take up exploration projects with National Mineral Exploration Trust (NMET) funding in India. The new

scheme is expected to draw many players to the exploration arena, including international ones, besides inducting new technologies in the field of exploration.

**AMENDMENTS MADE**

Incidentally, the Mines and Minerals (Development and Regulation) Act, 1957, MMDR Act, was amended through the MMDR Amendment Act, 2021, w.e.f. 28/3/2021 which, inter alia, empowers the Central Government to notify entities, including private entities, that may undertake prospecting operations.

The interested private exploration agencies are required to obtain accreditation in accordance with the existing rules of the Mines Ministry, and then apply for their notification.

Beginning March 2022, the Ministry has notified 16 private exploration agencies

to take up projects through State Governments, funded by the National Mineral Exploration Trust.

So far, only 17 projects worth ₹15.88 crore have been sanctioned to five NPEAs from NMET funds. Of the 17 projects sanctioned, 11 are of critical minerals.

A further amendment of the MMDR Act in August saw 24 minerals, including graphite, nickel, PGE (platinum group of elements), REE (rare earth elements), and potash, among others, notified as Critical and Strategic minerals.

Post the amendment, the Centre can grant mineral concessions and prioritise auction. "Authorising the Central Government to auction concession for these critical minerals would increase the pace of auction and early production of the minerals," the Mines Ministry said in a statement.

# HC refuses to restrain Grover from alienating shares sold by Nakrani

**Press Trust of India**  
New Delhi

The Delhi High Court refused to restrain payment app BharatPe's former MD Ashneer Grover from selling, transferring or creating any third-party rights in the shares sold to him by the company's co-founder Shashvat Nakrani.

The high court, however, directed that in case Grover proposes to transfer or deal with or alienate the shares, a prior intimation be given to the court about the proposed transaction.

"...this court is not inclined to grant an interim injunction in favour of the plaintiff/applicant (Nakrani), as prayed for. However, considering that the shares of the defendant (Grover) in question are subject matter of the present suit and considering that the plaintiff has also made an alternative prayer seeking damages, it is directed that in case, the defendant proposes to transfer/deal with/alienate the

shares in question, prior intimation with regard to any such proposed transaction(s) together with details thereof, shall be provided to the court," Justice Sachin Datta said.

**NAKRANI'S SUIT**

The interim order was passed by the court on an application by Nakrani filed in his pending suit in which he has sought a declaration that the alleged oral agreement of July 2018 between him and Grover regarding 2447 shares in Resilient Innovations Private Limited (RIPL) stands rescinded and terminated in accordance with law and contract and, consequently, has become void.

In the application, Nakrani sought an interim injunction restraining Grover from alienating, transferring, selling, creating any encumbrance, third-party rights in the plaintiff's shares.

He claimed that while executing the agreement, Nakrani did not receive the consideration from Grover by any mode, including cash.

# Accused were talking on Signal ahead of Parliament 'breach'

**Our Bureau**  
New Delhi

The Delhi Police Special Cell has detained two persons after arresting maverick Lalit Jha late last evening in the Parliament security breach case. Jha turned up at the police station on his own leading to his arrest, said Delhi police sources.

Jha, a resident of West Bengal, is alleged to have coordinated the attack on Parliament with four others — Manoranjan D, Sagar Sharma, Amol Dhanraj Shinde and Neelam Devi — who were taken into custody by the Special Cell immediately after the Parliament security breach. The Patiala House Court granted Delhi po-

lice seven-day custody of Jha. The precision with which the attack was planned and executed indicated a larger deep-rooted conspiracy to disturb peace in the country, believe police officials. All of them are part of the 'Bhagat Singh Fan Club'. Jha, said police sources, took the mobile phones of the four other accused and destroyed them to wipe out evidence after fleeing to Rajasthan's Kuchaman.

**INSTAGRAM CLIPS**

He also destroyed the mobile phone of his friend Mahesh who had provided him shelter and was somewhat privy to the plan of the attack, said police sources.

Jha told police during ques-

tioning that he had filmed the incident of Parliament security breach and uploaded the video clips on Instagram. He then forwarded it to a Kolkata-based NGO for media coverage and fled the spot. He travelled to Nagaur in Rajasthan while on the run to stay with friends. The police had first detained Mahesh's cousin Kailash based on technical surveillance. Kailash tipped cops that Mahesh and Jha had gone to Delhi. All five arrested under the stringent UAPA were talking on 'Signal' to avoid their calls getting monitored or intercepted, said police sources.

While the family members of the accused have repeatedly stated that they were frustrated individuals have failed to get

jobs or other employment opportunities, police sources stated that the preliminary probe indicated that they might have been recruited through the Facebook page on the Bhagat Singh Fan Club and the main brain could be someone else.

Police sources said the accused had reced the new parliament building from the inside to study the security layout and plan accordingly. Owing to that, they bought canisters filled with yellow smoke from Mumbai which were not made of iron to avoid getting detected by metal detector frames.

The cans were stuffed in the shoes of the two accused, Manoranjan D and Sagar Sharma, since they realised that the se-

curity personnel does not scan shoes, said police sources. Sharma had purchased the shoes from Lucknow and made adjustments inside them for canisters, police officials stated.

Additional Sessions Judge Hardeep Kaur on Thursday, meanwhile, allowed all four accused Manoranjan D, Sagar Sharma, Amol Dhanraj Shinde and Neelam Devi to be taken to Mumbai, Mysore and Lucknow to unearth the conspiracy after an Additional Public Prosecutor told the court that they were carrying pamphlets stating that Prime Minister Modi was missing. They wanted to terrify MPs and cause disturbance in the country, he informed the Judge Kaur.

# Over 8,400 MW power projects under construction in TN

**G Balachandrar**  
Chennai

More than 8,400 MW of power projects, which include coal-fired, hydro, and nuclear, are under construction stage in Tamil Nadu, according to information provided by Union Minister of Power & New and Renewable Energy, RK Singh, in the Lok Sabha.

In the thermal power category, 3440 MW worth of coal-fired projects are being implemented by the state energy utility Tangedco. These projects include Ennore SCTPP (2x660 MW), North Chennai TPP Stage-III (1 x 800 MW), and Udangudi STPP Stage 1 (2x660 MW). Overall, 20 thermal power projects with a total capacity of 27,180 MW across Central, State, and Private sectors are under construction in the country. With a total capacity of 7,260 MW, Uttar Pradesh accounts for a major portion of



**POWER-PACKED.** Overall, 20 thermal projects of 27,180 MW are under construction across central, state and private sectors in India

the country's thermal power projects under construction.

Meanwhile, 12,000 MW has been bid out, and 19,000 MW is under clearance. The total anticipated thermal capacity addition by 2031-2032 will be 87,910 MW.

In the nuclear segment, 8,000 MW of projects are being constructed across Tamil Nadu, Gujarat, Rajasthan, and Haryana, and Tamil Nadu is building 4,000 MW of capacity at Kudankulam. The total anti-

ipated nuclear capacity addition by 2031-2032 will be 12,200 MW.

In the hydropower sector, 33 projects and pumped storage projects with a total capacity of 16,768 MW are under construction in the country. Tamil Nadu is establishing the Kundah Pumped Storage project over three phases for a total capacity of 500 MW (4 x 125 MW). The expected capacity addition will be 42014 MW in the country by 2031-2032.

# 'Contingency plan in place for managing avian influenza'

**Our Bureau**  
New Delhi

The Health Ministry has issued a contingency plan for the management of human cases of Avian Influenza (including H9N2), which includes a detailed guidance on surveillance; isolation and quarantine standards; testing and infection, prevention and control (IPC) protocols, chemoprophylaxis and treatment procedures.

Parallel action plans have also been put in place by the Animal Husbandry department for the prevention, control and containment of avian influenza.

This includes guidance on surveillance and outbreak containment measures in the animal population, as per a response by the Union Minister of State for Health and Family Welfare, SP Singh Baghel to the Lok Sabha.

During FY21, funds to the

tune of ₹8473.73 crore have been released to the States/UTs towards the India Covid-19 Emergency Response and Health System Preparedness Package (ECRP-I) for health infrastructure strengthening.

Under ECRP-Phase II (FY22), a sum of ₹12,740.22 crore support was provided to States/UTs for ramping up health infrastructure including those in rural, tribal and peri-urban areas closer to the community; providing support for procurement of drugs and diagnostics at district and sub-district levels for management of Covid-19 cases (including pediatric care) and for maintaining a buffer of drugs; expanding access to teleconsultations in all districts.

"States have also been supported in terms of installation of oxygen concentrator plants/ PSA (Pressure Swing Adsorption plants) plants," Baghel said.

# HFCL to offer surveillance radars for Armed forces

**Dalip Singh**  
New Delhi

HFCL Ltd (HFCL), a telecommunication solution provider enterprise, said that its subsidiary Raddef Private Ltd has designed a range of surveillance radars to meet diverse operational needs of the armed forces.

These radars from Raddef, 90 per cent owned subsidiary of the HFCL, employ Frequency Modulated Continuous Wave (FMCW) technology offering numerous advantages over other radar technologies, including high accuracy, low power consumption, and resistance to interference, the HFCL said in a statement.

The company claimed that apart from the application of ground surveillance for border and parametric security, the FMCW radars offer a wide range of applications, ranging

from weather radar to navigation systems. Their unique capability to simultaneously measure distance and velocity positions them as essential technology for various modern applications, HFCL said about the portable radars that can be deployed in hostile terrains as well.

The company said it is also actively engaged in the development of a state-of-the-art Drone Detection Radar, poised to be an important component of modern drone detection systems. HFCL's ongoing research and development initiatives at Raddef extends to a diverse range of radar technologies.

These include Doppler Weather Radars, Threat Emulators, LTE-based Passive Radars, FOG-based Penetration Radars, Coastal Surveillance Radars, Avalanche Detection Radars, Altimeters, and more.

# DRDO successfully tests high-speed UAV

**Dalip Singh**  
New Delhi

Defence Research and Development Organisation (DRDO) has successfully carried out a flight trial of an indigenous high-speed flying-wing Unmanned Aerial Vehicle (UAV) from the Aeronautical Test Range at Chitradurga, in Karnataka.

The DRDO stated in an official statement that the successful trial of what it called the "Autonomous Flying Wing Technology Demonstrator (FWTD)" is a testimony to maturity in the technology readiness levels in the country.

The autonomous landing of this high-speed UAV, without the need for ground radars or infrastructure or pilot, showcased a unique capability demonstration, allowing take-off and landing from any runway with surveyed coordinates, the DRDO said.

"This was possible using onboard sensor data fusion



**EUREKA!** DRDO carried out a successful flight trial of the Autonomous Flying Wing Technology Demonstrator from the Aeronautical Test Range, Chitradurga, Karnataka. PTI

with indigenous satellite-based augmentation using GPS Aided GEO Augmented Navigation (GAGAN) receivers to improve the accuracy and integrity of GPS navigation," the government's R&D organisation narrated.

**ELITE CLUB**

"With this flight in the tailless configuration, India has joined the elite club of countries to have mastered the controls for the flying wing technology," it

urated. The aircraft prototype, with a complex arrow-head wing platform, is designed and manufactured with light-weight carbon prepreg composite material developed indigenously, it stated.

**AATMANIRBHARTA**

Also, the composite structure, impregnated with fibre interregators for health monitoring, is a showcase of 'Aatmanirbharta' in the aerospace technology. Defence Minister Rajnath Singh has complimented the DRDO, Armed Forces and the industry for the successful flight trial of the system and stated that the successful development of such critical technologies indigenously will further strengthen the armed forces.

Secretary, Department of Defence R&D and Chairman, DRDO Dr Samir V Kamat also congratulated the DRDO and the teams associated with this successful flight trial.

# 'HOUSE' TED



**MAKING COMMON CAUSE.** Opposition MPs, who were suspended for the remainder of the Winter Session, stage a protest at the Makara Dwar of the Parliament House, in New Delhi on Friday. A total of 14 MPs — 13 from Lok Sabha and 1 from Rajya Sabha — have been suspended. ANI

# Revenue growth, profitability top priorities for start-ups: Report

**Venkatesha Babu N**  
Bengaluru

A report by venture capital firm Elevation Capital says that founders from the Indian start-up ecosystem said their biggest priority areas were profitability and revenue growth. The report surveyed 250+ founders across stages and sectors to decipher what it means to be an entrepreneur in 2023.

The Elevation Founder Pulse 2023 report captured over 20,000 data points on India's funding landscape, business outlook, operational challenges, recruitment and

culture and regulatory environment.

83 per cent of surveyed founders said the right time to start a business in India is now. With India projected to grow to \$7-7.5 trillion in GDP by FY 2030/31.

18 per cent of founders stated they were already profitable. An additional 58 per cent aspired to achieve profitability in the near to medium term. Founders also sought necessary cost cuts for sustainable profitability by streamlining operations and enhancing fiscal prudence. 38 per cent stated they held back on marketing expenses in the past 12 months. Meanwhile,

in 20 per cent of start-ups, engineering and product development expenditures were cut down.

Mridul Arora, Partner of Elevation Capital, said, "The confidence in India's narrative and strong economic fundamentals has never been stronger. Founders are emerging more resilient and wiser from these challenges, reinforcing positive shifts across funding, talent acquisition, profitability and liquidity events. The current landscape reaffirms our belief that there is no better time to go 'All In On India!'"

With inputs from BL Intern Sanjana B

**CORRIGENDUM NOTICE**

This is reference to the Form G made for "Waxsen Lifescience Private Limited" that was published on 10<sup>th</sup> November, 2023 in Businessline (English Language) and Pratahkal (Marathi Language), Mumbai Edition, in point no. 15, Last date for submission of resolution plans was wrongly published as 30<sup>th</sup> December 2023. The correct date is 04<sup>th</sup> January, 2024.

Rest of the matter is ok.  
Sd/-  
Ritesh Prakash Adatiya  
Resolution professional  
IBBI/IPA-001/IP-P01334/  
2018-2019/12013

**TO ADVERTISE PLEASE CONTACT**

Mumbai : 022 - 22021099  
Pune : 020 - 26113743  
Ahmedabad : 079 - 26871105

